

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-38-2020****WITH****PILSM-1-2020****LD-VC-CRI-38-2020**

Michael Okafor. Petitioner.
 Versus
 State and another. Respondents.

Mr. K. Poulekar, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. S.P. Munj, Additional Govt. Advocate for the State-Respondents.

Advocate Mr. Shailendra Bhobe, Amicus Curiae.

Mr. Waghmare, Director of Forensic Laboratory, Verna Goa, present.

PILSM-1-2020

- Petitioner.
 Versus
 State of Goa and others. Respondents.

Advocate Mr. A.D. Bhobe, Amicus Curiae.

Mr. D.J. Pangam, Advocate General with Ms Maria Correia, Additional Govt. Advocate for the State-Respondents.

**Coram : M.S. Sonak &
 Smt. M.S. Jawalkar, JJ.**

Date : 14th December, 2020.

P.C. :-

Heard the learned Counsel for the parties.

2. Since our last order dated 2nd December, 2020, we are now

apprised that the issue of matters being transferred to appropriate Courts who will be able to take such matters up, has been substantially sorted out.

3. In so far as procurement of standard samples is concerned, Mr. Waghmare has filed an affidavit in this Court, explaining the efforts made by him.

4. The learned Advocate General assures this Court that all steps will be taken to procure these sample, if necessary, directly from the Central Government.

5. Time limit for procuring these samples in terms of our earlier order is to expire on 20/01/2021.

6. Accordingly, we place this matter for further consideration on 25/01/2021. Mr. Waghmare to ensure that the samples are indeed procured.

7. The learned Advocate General also to make necessary statement with regard to prayer clause (d) of LD-VC-CRI-38-2020 which concerns appointment of a Nodal Officer for each NDPS Court, as directed by the Hon'ble Supreme Court in *Thana Singh vs. Central Bureau of Narcotics*, (2013) 2 SCC 590.

8. S.O. to 25/01/2020.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.